## THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI

## Interlocutory Application No.691/2020 Un-numbered Company Appeal (AT) (Insolvency) No. /2020 (F.No.29.01.2020/NCLAT/UR/207

## In the matter of:

Asset Reconstruction Company India Ltd. (ARCIL) .... Appellant

Versus

Mangesh Vitthal Kekre & Anr.

.... Respondents

Appearance:

Mr. Parth Tandon, Advocate for the Appellant.

## 14.02.2020

This is an application to extend the time granted for curing the defects.

- 2. The facts of the case are that the Appellant filed the Memo of Appeal on 29.01.2020 and the Office after scrutiny of the Memo of Appeal on 30.01.2020, intimated the defects to the Appellant on the same day and returned the Memo of Appeal to the Appellant on 31.01.2020. The Appellant re-filed the Memo of Appeal on 10.02.2020. It is stated in the Interlocutory Application (IA) that the Applicant/ Appellant was bonafidely pursuing the present matter and removed the defects and applied for refiling on 06.02.2020. However, due to paucity of time, the same could not be verified and Appeal could not be refiled on the same day. Hence, there is delay of four days in re-filing the Memo of Appeal, so, the same may be condoned.
- 3. Heard learned Counsel appearing for the Appellant and perused the averments made in the IA as well as Office report.
- 4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.
- 5. List the case before the Hon'ble Bench under the heading 'for admission'.
- 6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey) Registrar